

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1168/99

Date of Order : 8.10.99

BETWEEN :

1. D.Mohamed Valli Basha
2. Ch.V.Sridhar
3. G.Ratnam

.. Applicants.

AND

1. Union of India, rep. by the General Manager, S.C.Rly., Rail Nilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Railway, Rail Nilayam, Secunderabad.
3. The Divisional Railway Manager, S.C.Railway, Vijayawada.
4. The Sr.Divisional Personnel Officer, S.C.Railway, Vijayawada.

.. Respondents.

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Counsel for the Applicant .. Mr.Shiva

Counsel for the Respondents .. Mr.D.F.Paul

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.)

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Mr.Shiva, learned counsel for the applicant and

Mr.D.F.Paul, learned standing counsel for the respondents.

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2. There are three applicants in this OA. They are aspirants for the post of Junior Loco Inspector and they applied in response to the notification dated 16.4.99 (Annexure-4, Page-5) It is stated that the three applicants had applied for that post, but their cases have been rejected because they did not possess the service eligibility condition.

3. This OA is filed praying for a direction to the respondents to conduct a written test to the applicants also as they are identically placed as their juniors who have been permitted to appear to the selections pursuant to the orders of this Tribunal and for a further direction that the selection process for filling up of the posts of Junior Loco Inspectors should be taken up only after the applicants are permitted to appear to the written test.

4. An interim order was passed in this OA on 11.8.99. Whereby it was directed that "a provisional panel empanelling only four (4) candidates should be issued. Keeping three (3) posts vacant until further orders".

5. When the OA came up for admission hearing today, it was submitted by the learned counsel for the applicant Sri Shiva that the applicant in the OA is placed similar to the applicants in OA.1509/98, 1753/98 and 19/99 disposed of on 17.2.99.

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6. The learned counsel for the respondents submits that if the applicants are similarly placed as the applicants in the above referred batch case they will also be permitted to sit for the selection and the selection will be finalised accordingly.

7. In view of the above, the following direction is given :-

If the three applicants herein are placed similarly to the applicants in the batch case then the direction passed in the batch case dated 17.2.99 ^{fully} will equally hold good for the applicants herein also. The respondents after checking the similarity between the applicants in this OA and the batch case should implement the orders as passed in the batch case dated 17.2.99. ~~in this case also~~

Time for compliance is three months from the date of receipt of a copy of this order.

8. The OA is ordered accordingly. No costs.

~~B.S. JAI PARAMESHWAR~~
Member (Judl.)

8/10/99

Dated : 8th October, 1999
(Dictated in Open Court)

~~R. RANGARAJAN~~
Member (Admn.)

8/10/99
m/s

1ST AND 2ND COURT

8/10/99

COPY TO :-

1. HON. M.

2. HON. M. (A)

3. HON. M. (D)

4. D.R. (A)

5. SPARES

6. ADVOCATE

7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (ADMN.)

THE HON'BLE MR. S. S. JAI PARMESWAR
MEMBER (JUDL.)

* * *

DATE OF ORDER: 8/10/99

MAILED/CP.NG.

IN

NO. NO. 1168/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP. DISMISSED

RA. DISMISSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

25 OCT 1999

हैदराबाद म्यायरीट
HYDERABAD BENCH